

FIR No. 876/2017
PS Ranhola
U/s 302/308/323/148/149/174A/34 IPC
State Vs. Sandeep Kotaliya

16.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.

Ahlmad of the Court has sent a copy of report received from the Dy. Supdt., Central Jail no. 1, Tihar, Delhi, wherein in the said report, it is mentioned that in the order-sheet, the father name and address of the accused is not mentioned and the name, father's name and address of the accused may kindly be mentioned, so that accused could be released.

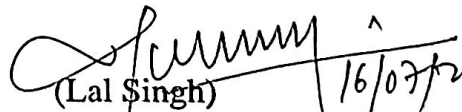
In this case, vide order dt. 13.07.2020, the accused Sandeep Kotaliya was granted interim bail for a period of two weeks from the date of his release, subject to furnishing personal bail bond in the sum of Rs.50,000/-, with one surety in the like amount to the satisfaction of the concerned Jail Superintendent.

Ahlmad of the Court has also sent the copy of his report mentioning the details of the accused Sandeep Kotaliya as under :-

Sandeep @ Kotliya s/o late Sh.Ram Kishan

R/o H.no.77, Village Tilang Pur, Kotla, Delhi.

Therefore, copy of this order as well as copy of order dt. 13.07.2020 be sent to the concerned Jail Supdt. for compliance.


(Lal Singh) 16/07/2020
ASJ-05(W)/THC/Delhi
16.07.2020(P)

FIR No. 629/2018
PS Punjabi Bagh
U/s 302/201/120B/149/34 IPC & 25/27 Arms Act
State Vs. Jitender Kumar @ Jeetu

16.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Pradeep Kumar Anand, Ld. Counsel for the
applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the
applicant/accused for grant of bail, is listed today for consideration.

Ld. counsel for the applicant/accused submits that this
application has been filed on behalf of the applicant/accused for grant of
interim bail.

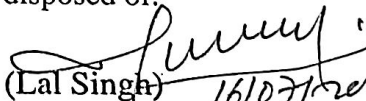
Ld. counsel for the applicant/accused submits that another
regular bail application of the applicant/accused which was filed before the
lock-down is also pending adjudication before the Court and he will move
appropriate application for hearing of the said application.

Heard for some time.

At this stage, Id. Counsel for the applicant/accused further
submits that he is not pressing this application and withdrawing the present
application and he may be permitted to withdraw the present application.

In view of the above facts & circumstances as well as
submission of Ld. counsel for the applicant/accused, the present application
is dismissed as withdrawn.

The present application is accordingly disposed of.


(Lal Singh) 16/07/2020
ASJ-05(W)/THC/Delhi
16.07.2020(P)

FIR No. 636/2019
PS Nihal Vihar
U/s 307/34 IPC & 25/27 Arms Act
State Vs. Sahil @ Prashant

16.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.R.P.Singh, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

Ld. counsel for the applicant/accused submits that this application has been filed for grant of interim bail.

Reply to the above application has already been received alongwith previous involvement report, as per which, the applicant/accused is shown to be involved in one more case apart from the present case i.e. FIR no. 025091/2019, PS Dabri, u/s 379/411 IPC.

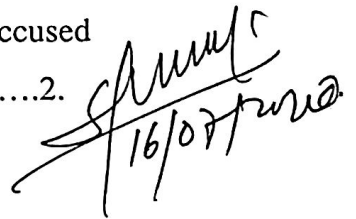
Ld. counsel for the applicant/accused submits that parents of the applicant/accused are unwell and suffering from illness and on that ground also, the applicant/accused is seeking interim bail.

However, perusal of the file shows that no medical documents of the parents of the applicant/accused have been annexed alongwith the application.

Heard for some time.

At this stage, Ld. counsel for the applicant/accused

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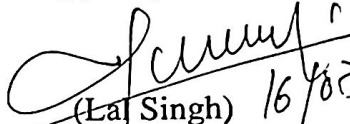

16/07/2020

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submits that he is withdrawing the present application and he may be permitted to withdraw the present application with liberty to file afresh.

In view of the above facts & circumstances as well as submission of Ld. counsel for the applicant/accused, the present application is dismissed as withdrawn with liberty to file afresh.

The present application is accordingly disposed of.


(Lal Singh) 16/07/2020.
ASJ-05(W)/THC/Delhi
16.07.2020(P)

FIR No. 522/2017
PS Hari Nagar
U/s 379/328/34 IPC
State Vs. Rajesh Gupta

16.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Suraj Prakash, Ld. Counsel for the applicant/accused through VC.

The present application u/s 439 Cr.P.C. is listed today for consideration.

Ld. counsel for the applicant/accused submits that this application has been moved on behalf of the applicant/accused for grant of regular bail.

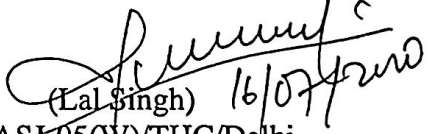
As per the previous involvement report, the applicant/accused is shown to be involved in two more cases apart from the present one i.e. (1) FIR no. 0284/2012, PS Prashant Vihar u/s 328/379/34 IPC and (2) FIR no. 523/2017, PS Hari Nagar, u/s 379/328/120B IPC. It is amply clear that the applicant/accused is involved in two other similar cases.

Heard for some time.

At this stage, Ld. counsel for the applicant/accused submits that he is withdrawing the present application and he may be permitted to withdraw the present application with liberty to file afresh.

In view of the above facts & circumstances as well as submission of Ld. counsel for the applicant/accused, the present application is dismissed as withdrawn with liberty to file afresh.

The present application is accordingly disposed of.


(Lal Singh) 16/07/2020
ASJ-05(W)/THC/Delhi
16.07.2020(P)

FIR No. 425/2019
PS Paschim Vihar West
U/s 302/307/120B/201/34 IPC & 25/27/54/59 Arms Act
State Vs. Vicky @ Vikas

16.07.2020

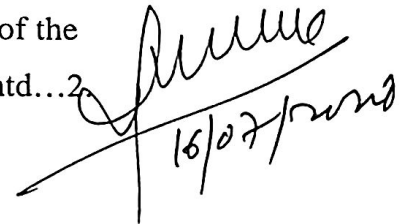
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the applicant/accused.
Sh. Praveen Dabas, Id. Counsel for the applicant/witness
Smt. Krishna.

This application u/s 439(2) Cr.P.C., as filed on behalf of the applicant/witness namely Smt. Krishna for cancellation of interim bail as granted to the accused Vicky @ Vikas, is listed today for consideration.

Perusal of the file shows that on the last date of hearing i.e. 13.07.2020, inadvertently, the attendance of the Counsel Sh. Praveen Dabas, who appeared for the applicant/witness, has been wrongly mentioned as Counsel for the accused.

Status report has been received on behalf of the SHO PS Paschim Vihar West, wherein it is mentioned that a request for joining the inquiry to the complainant and alleged person namely Ravinder Dabas has been made but they did not join the inquiry. It is further mentioned that Smt. Krishna Devi, complainant gave in writing that she is not in a position to give her statement and she will give her statement later on. It is further mentioned that inquiry of the

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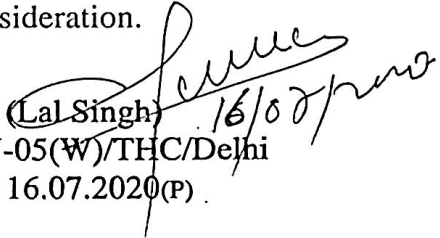
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complaint is still pending and it is requested that some more time be granted to finalize the inquiry.

No report has been received on the notice issued to the accused Vicky @ Vikas.

Therefore, issue fresh notice of the application to the accused Vicky @ Vikas, returnable for 27.07.2020.

Put up on 27.07.2020 for consideration.


(Lal Singh) 16/07/2020
ASJ-05(W)/THC/Delhi
16.07.2020(P)